

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTY SIXTH DAY OF JUNE
TWO THOUSAND AND TWENTY THREE

PRESENT

THE HONOURABLE SRI JUSTICE K.SURENDER

CRIMINAL APPEAL NO: 508 OF 2023

Appeal under Section 378(4) of Cr.P.C aggrieved by the order dated. 8-10-2010 passed in C.C. No. 1425/2008 on the file of the Court of the II Additional Chief Metropolitan Magistrate, Hyderabad.

Between:

P. Sriramulu, S/o. Papaiah, Age. 55 years, Occ. Business R/o H.No. 1-1-370/5,
Gandhinagar, Hyderabad

...APPELLANT/COMPLAINANT

AND

1. K.Yadaiah, S/o. not known, Age. 35, Occ. Business R/o H.No. 2-2-1107/123,
Nallakunta, Hyderabad.
2. The State of A.P., rep. by Public Prosecutor, High court of AP Hyderabad

...RESPONDENT

Counsel for the Appellant: SRI. M V HANUMANTHA RAO

Counsel for the Respondent No.1: None Appeared

Counsel for the Respondent No.2: PUBLIC PROSECUTOR

The Court made the following: JUDGMENT

THE HONOURABLE SRI JUSTICE K.SURENDER

CRIMINAL APPEAL No.508 OF 2023

JUDGMENT:

This Criminal Appeal is filed under Section 378(4) of the Code of Criminal Procedure, 1973 (for short 'Cr.P.C.') by the appellant to set aside the order dated 08.10.2010 passed in C.C.No.1425 of 2008 by the learned II Additional Chief Metropolitan Magistrate, Hyderabad.

2. Learned counsel appearing for the appellant would submit that the present appeal has become infructuous, as the cause in this criminal appeal does not survive for further adjudication.

3. Recording the aforesaid submission, the Criminal Appeal is dismissed as infructuous.

Miscellaneous Petitions, pending if any, shall stand closed.

**Sd/- B.SATYAVATHI
DEPUTY REGISTRAR**

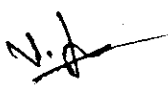
//TRUE COPY//

SECTION OFFICER

To,

1. The II Additional Chief Metropolitan Magistrate, Hyderabad (With Records if any)
2. Two CCs to the Public Prosecutor, High Court for the State of Telangana at Hyderabad (OUT)
3. One CC to SRI. M V HANUMANTHA RAO, Advocate [OPUC]
4. Two CD Copies

pr

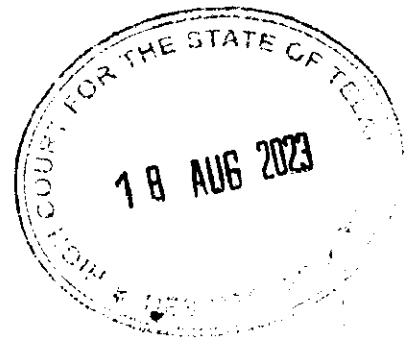


HIGH COURT

DATED: 26/06/2023

JUDGMENT

CRLA.No.508 of 2023



**DISMISSING THE CRL.APPEAL
AS INFRUCTUOUS**

(7) v/w
3/8/23